

## Annexure - 3

Name of the corporate debtor: **SHAH GROUP BUILDERS LIMITED** ; Date of commencement of CIRP: **08.07.2021** ; List of creditors as on: **04.07.2022**

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

(Amount in Rs.)

Sl.No.	Name of Creditor	Details of Claim received			Details of claim admitted					Amount of contingent claims	Amount of any mutual dues, that may be set off	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related Party?	% of voting share in COC					
1	Edelweiss Asset Reconstruction Company Limited (acting in its capacity as trustee of EARC Trust SC 361)	29.07.2021	1,33,86,86,077	1,33,86,86,077	Assignee of Loan	1,33,86,86,077		No.	Ref Note. 1		N/A.	-	-	Ref Note. 2 & 3
2	Edelweiss Asset Reconstruction Company Limited (acting in its capacity as Priority Lender & Trustee of EARC Trust SC 329 & EARC Trust SC 331)	29.07.2021	2,97,08,88,023	2,95,01,64,834	Assignee of Loan (Claim made against the Corporate Debtor as guarantor)	2,95,01,64,834		No.	Ref Note. 1		N/A.	-	2,07,23,188	Ref Note. 2 & 4
3	Central Bank of India	28.07.2021	1,55,95,61,906	1,55,95,61,906	Lenders of the Project	1,55,95,61,906		No.	Ref Note. 1		N/A.	-	-	Ref Note 5
4	Canara Bank	31.07.2021	1,11,27,19,775	1,11,27,19,775	Lenders of the Project	1,11,27,19,775		No.	Ref Note. 1		N/A.	-	-	
	<b>TOTAL</b>		<b>6,98,18,55,781</b>	<b>6,96,11,32,592</b>		<b>6,96,11,32,592</b>							<b>2,07,23,188</b>	

## NOTE :

- The Corporate Debtor had filed an interlocutory Application with the NCLAT for granting stay on the CIRP arising out of the order dated 08.07.2021. The NCLAT vide order dated 06.08.2021 directed that COC may be put on hold till the next hearing date i.e., 21.09.2021 as the parties are exploring the possibility of settlement.
- On 21.09.21 NCLAT passed an interim order noting that the parties have reached settlement and for further instructions the matter was adjourned to 24.09.21.
- Meanwhile we have received the application from the applicant Mr. Satish Sadashiv Rane for withdrawal u/s. 12A of the IBC Code, 2016 and the same was filed before NCLT on 23.09.21
- 1 The NCLAT on 24.09.2021 passed an order directing that the interim protection of COC formation may be extended till the decision relating to the aforesaid application u/s. 12A has passed.
- Further, for the hearings held on 28.04.2022 and 02.06.2022 hearings before the Hon'ble NCLT Mumbai Bench, no material conclusions were drawn. Next hearing is to be held on 02.08.2022
- Therefore, for the time being the COC formation is on hold.
- 2 Claims may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.
- 3 The Financial Creditor vide FORM C provides that the value of securities (excluding hypothecated assets and other securities) is Rs. 96.76 Crores as per the valuation report dated 26.10.2019 obtained by the financial creditor
- 4 The Financial Creditor vide FORM C provides that the value of securities is Rs.10.164 Crores (for securities furnished by Corporate Debtor against Restructuring & Priority Finance) based on valuation report dated 07.02.2019 obtained by financial creditor
- 5 The Financial Creditor vide FORM C provides the value of securities is Rs. 69.82 crores (Housing Project - "SHAH KINGDOM") in which the Financial Creditor's share is 36.09% as per the valuation report dated 27.04.2019.
- 6 The above information is based on details of claims received under FORM C